

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 91 of 2019

IN THE MATTER OF:

SLO Industries Ltd.

...Appellant

Vs

Corporation Bank Mid Corporation Branch

....Respondent

Present:

For Appellant: Mr. Manoj Menon and Ms. Rohini Musa, Advocates.

For Respondent:

ORDER

29.01.2019: The Corporate Debtor has filed this appeal against order dated 1st January, 2019, which reads as follows:

“ORDER

Counsels for both the parties are present. As seen from the order dated 03.12.2018, direction was given to Corporate Debtor for filing counter within two weeks. However, Corporate Debtor has filed an Application challenging the maintainability of the Application and did not file the counter.

*The Application filed by the Corporate Debtor is treated as counter to the Application filed by the Financial Creditor. The Counsel for Financial Creditor is directed to file rejoinder, if any, before next date of hearing. Matter is posted for final submissions. Put up on **30.01.2019 at 10.30 A.M.**”*

2. On hearing the petitioner and perusal of the order, we find no cause of action taken place. The appellant has been allowed to raise all the issues. No further order required to be passed. In view of aforesaid observation, learned counsel for the Appellant sought permission to withdraw the appeal. The appeal is accordingly dismissed as withdrawn. No cost.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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